

12.14 hrs.

RE. NOTICE UNDER RULE 377

SHRI JYOTIRMOY BOSU (Diamond Harbour): On a point of order. I have given notice under rule 377 and that has to be read with rule 9 on page 199 of the Rules of procedure on the joint sitting communication. I wanted to bring before the House whether we could send a message to Rajya Sabha to draw its attention and to sit in judgement on the lines as it was done in case of Shri Mudgal in 1951. In this context, I would like to draw the attention of the House to the ruling given by the former Speaker, Mr. Sanjiva Reddi that the conduct as revealed in the national press, after the raid was conducted in the premises of Shri Bansi Lal, erstwhile Defence Minister and a former Chief Minister has been unbecoming of a person holding a political status of that type. Therefore, by these actions, we all stand condemned more or less unless he gets a clearance. I have said in that letter that the matter be sent to Rajya Sabha for constituting a committee of fifteen Members in which this House should also be associated so that they can proceed against the particular person, make an enquiry and submit a report to both the Houses so that Leaders of both the Houses could sit in judgement and see as to what Shri Bansi Lal has done making misuse of his position as Defence Minister, Chief Minister and other political positions that he has held and is still holding.

MR. SPEAKER: I have gone through the whole thing. I do not want to raise a controversy between this House and the other House. So far as the conduct of the Members of each House is concerned, the House itself is the fullest authority. I do not propose to make any reference to the other House. If any Member is interested, he may raise it in the other House because no controversy should ever arise between Lok Sabha and Rajya Sabha.

SHRI JYOTIRMOY BOSU: Sir, whatever you have said in your wisdom is quite relevant. I have never said that this House should sit in judgement on the conduct of the Member. I have only said, let this House convey a message to the other House.

MR. SPEAKER: I have said that I am not sending any message to the other House.

SHRI JYOTIRMOY BOSU: Let this House convey a message to the other House that the conduct of the particular person has come under cloud and therefore they should constitute a committee on the same lines as it was done in case of Mudgal in 1951. Let the committee give its finding and let both the Houses sit in judgement because our prestige is involved in this. Therefore, we cannot be silent spectators. After all this is a supreme national body, elected body. We cannot sit eyes closed in this matter. Hence, I would request you to reconsider your decision.

MR. SPEAKER: I am not reconsidering the decision. My decision is final.

SHRI VASANT SATHE (Akola): I would like to say that about 40 harijans and tribals are being detained at the point of a gun. One of them is a woman who is pregnant. I have given notice today under Rule 377. I do not understand why even such a serious matter...

MR. SPEAKER: If that is so, I shall examine the matter. If it is necessary, I will allow it after examination.

SHRI VASANT SATHE: Sir, it is a serious matter. Harijans and Adhivasis are being detained at the point of a gun in Kurukshetra.

MR. SPEAKER: Shri K. S. Chavda.